

VII

পঞ্জীকৃত নম্বৰ ৭৬৮/৯৭

Registered No.768/97

অসম



ৰাজপত্ৰ

সম্মেবদমনে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 50 দিশপুৰ, বৃহস্পতিবাৰ, 29 মাৰ্চ, 2001, 8 চ'ত, 1921 (শক)

No. 50 Dispur, Tuesday, 29th March, 2001, 8th Chaitra, 1921 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th March, 2001

No.LGL.20/95/60:--The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT No. VII of 2001

(Received the Assent of the Governor on 21st March, 2001)

THE RABHA HASONG AUTONOMOUS COUNCIL (AMENDMENT)
ACT, 2001

AN

ACT

further to amend the Rabha Hasong Autonomous Council
Act, 1995

Preamble

Whereas it is expedient further to amend the Rabha Hasong Autonomous Council Act, 1995, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act
XVII of
1995.

It is hereby enacted in the Fifty-second Year of the Republic of India as follows :-

**Short title
and
commencement.**

1. (1) This Act may be called the Rabha Hasong Autonomous Council (Amendment) Act, 2001.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
Preamble.**

2. In the principal Act, in the preamble, for the words "each having more than 50% of Rabha Community", the words "in Tribal Belts/Blocks/Tribal Sub-Plan Areas and other villages having more than 50% tribal population in the districts of Goalpara and South Kamrup" shall be substituted.

**Amendment of
section 2.**

3. In the principal Act, in section 2, after clause (S), the following clause shall be inserted ; namely :-
"t" Commission" means the State Election Commission, Assam, constituted vide Government Notification No. PDA.116/94/5, dated Dispur, May 31, 1994."

**Amendment of
section 4.**

4. In the principal Act, in section 4, in sub-section (1), for the words "There shall be a Village Council for each block of villages, each village having 50% or more Rabha population.", the words "There shall be Village Council for each block of villages in Tribal Belts/Blocks/Tribal Sub-Plan Areas irrespective of population pattern therein and other villages, each having 50% or more tribal population" shall be substituted.

- Amendment of section 50. 5. In the principal Act, in section 50, -
- (i) in sub-section (4), for the words "The Government", the words "the Commission" shall be substituted ;
 - (ii) after sub-section (4), the following new sub-section shall be inserted, namely :-
"(5) All powers relating to preparation for Electoral rolls and conduct of election to the Village Councils and the General Council of the Rabha Hasong Autonomous Council shall vest in the Commission."
- Amendment of section 52. 6. In the principal Act, in section 52, the word "direct", occurs between the words "may" and "in", the word "recommend" shall be substituted.
- Amendment of section 57. 7. In the principal Act, in section 57, for the words "the Government", the words "the Commission" shall be substituted.
- Amendment of section 60. 8. In the principal Act, in section 60, in clause (a), for the words "maintain the electoral roll under section 50", the words "the manner in which the electoral roll under section 50 shall be prepared, published and maintained by the Commission" shall be substituted.

M. K. DEKA,
Secretary to the Govt. of Assam,
Legislative Department.